



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ (Habeas Corpus) Petition No. 37/2022

Avadesh Kumar Purohit

----Petitioner

Versus

1. State Of Rajasthan through Secretary, Department of Homes, Secretariat, Jaipur (Rajasthan).
2. The Additional Director General of Police, Anti Human Trafficking Unit, Jaipur (Rajasthan)
3. The Commissioner, Police, Jaipur (South)
4. The Deputy Commissioner of Police, Jaipur (South)
5. The Station House Officer, Police Station, Mahesh Nagar, Jaipur City (South), Jaipur

----Respondent

Petitioner	:	Mr. Avadesh Kumar Purohit present in person
For Petitioner(s)	:	Mr. Anil Kumar Upman Mr. Bhuvnesh Sharma
For Respondent(s)	:	Mr. G.S. Rathore, G.A.-cum-AAG Ms. Alka Bhatnagar, Addl. G.A. Mr. Mridul Kachawa, IPS Mr. Bhopal Singh, ACP, Sodala Mr. Sajjan Singh, S.H.O., Mahesh Nagar Ms. Amrita, S.H.O., Mahila Thana Ms. Saroj Choudhary, MFC 2013

**HON'BLE MR. JUSTICE PANKAJ BHANDARI
HON'BLE MR. JUSTICE BIRENDRA KUMAR**

Judgment / Order

31/03/2022

1. Petitioner has preferred this Habeas Corpus Petition seeking production of the corpus, his two daughters who went missing on 03.02.2022.
2. Corpus have been produced before the Court today.



3. We have examined the corpus. One of the corpus would be turning major after ten days and the other corpus is aged sixteen years. Both have stated that they went on their own without informing their parents to fulfill their dreams. The girls have stated that now their parents have agreed to fulfill their dreams and take them to Lucknow where both the girls want to stay and fulfill their dreams. On the above condition they are willing to go with the petitioner.

4. Petitioner who is present in person in the Court has agreed to help his daughters in fulfilling their dreams and has agreed to take them to Lucknow on 07.04.2022. It is expected from the petitioner that he would comply with the wishes of his daughters and take them to Lucknow on 07.04.2022.

5. Petitioner has also ensured the Court that no misbehaviour or harm would be caused to the girls. On the assurance given by the petitioner, girls are handed over to the petitioner.

6. Before parting with this case, we would like to appreciate the sincere efforts taken by the Police Force in tracing and recovering the girls.

7. Accordingly, present Habeas Corpus Petition stands disposed.

(BIRENDRA KUMAR),J

(PANKAJ BHANDARI),J

ARTI SHARMA / C-1

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